

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **27.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Tourism Finance Corporation of India
Vs
Appu Hotels Ltd.

MAIN PETITION NUMBER : IBA/1459/2019

(IA/MA) APPLICATION NUMBERS

MA/72/CHE/2021, IA/331(CHE)/2021, IA/1211(CHE)/2021, IA/1104(CHE)/2021,
IA/1238(CHE)/2021, IA/324/CHE/2021, IA/325/CHE/2021

COMMON ORDER

Present: Shri. Chirag Gupta, Ld. Counsel for the Applicant in
IA/1211(CHE)/2021 & IA/1104(CHE)/2021.

Ms. Ancy Jacob, Ld. Counsel for the Applicant in
MA/72/CHE/2021.

Shri. K. Surendar, Ld. Counsel for Corporate Debtor.

Ms. M. Pavithra, Ld. Counsel for the Applicant in
IA/331(CHE)/2021.

Ms. Dhanya Dheekshitha, Ld. Counsel for R1 to R3 in
IA/324/CHE/2021 & IA/325/CHE/2021.

Shri. T. Ravichandran, Ld. Counsel for the RP.

Heard.

This Tribunal vide order dated 20.12.2023, allowed the application IA/1410/2022 filed under section 12A of IBC, 2016. The company petition was accordingly dismissed as withdrawn. The power of the Board of Directors was restored. The Management and affairs of the Corporate Debtor was directed to be handed over to the Corporate Debtor. The RP was discharged from all the responsibilities. The Corporate Debtor was restored to status quo ante prior to

the insolvency commencement date. It was also directed that the Corporate Debtor shall operate through its own Board.

Pursuance to the above order, nothing survives in the above applications.

MA/72/CHE/2021, IA/331(CHE)/2021, IA/1211(CHE)/2021,
IA/1104(CHE)/2021, IA/1238(CHE)/2021, IA/324/CHE/2021,
IA/325/CHE/2021 are accordingly **disposed of**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs